

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1291 OF 2004

ABASEHEB TATYABA RAKATE & ANR.

APPELLANTS

VERSUS

STATE OF MAHARASHTRA

RESPONDENT

O R D E R

Learned counsel for the parties are agreed that the appellants before us who had been convicted under Section 306 of the Indian Penal Code have since passed away and the appeal no longer survives as per the provisions of Section 394 of the Code of Criminal Procedure. The appeal is dismissed as having abated.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI,
NOVEMBER 23, 2010.